

**eTENDER FOR INVITATION  
OF QUOTATIONS FOR  
HARD DRIVE AND SWITCHING  
POWER SUPPLY FOR  
DELL POWEREDGE T440  
TOWER SERVER**

For  
District Courts, Hamirpur  
( Himachal Pradesh)

**eTender Document Number :**

**DSJ(HMR)/SO/eCourts/Dell/2020-4391**

**Dated : 05-08-2020**

District and Sessions Judge,  
Hamirpur, H.P. Pin -177001

Tel: & Fax: 01972-224344  
e-Mail: dsj-ham-hp@nic.in

# SECTION – I

## **District Courts, Hamirpur, H.P.**

### **TENDER FOR INVITATION OF QUOTATIONS INVITATION FOR COMMERCIAL OFFER**

#### 1. OVERVIEW

District Courts, Hamirpur, Himachal Pradesh invites commercial offers from eligible and reputed organizations for purchase of Dell 1TB Hard drive with 7.2k rpm, 6Gbps with caddy (Hot Swap - open bay locking case) and one Switching Power Supply 495W for Dell Power Edge T440 Tower Server in respect of Server Room at Judicial Courts Complex, Hamirpur, H.P..

Competitive item-wise rate tender(s)/ quotation(s) are invited in sealed cover in respect of following items, subject to the following conditions:-

The aforesaid tender(s)/ Quotation(s) should reach the Office of the District & Sessions Judge, Hamirpur on or before 30.09.2020 at 4:45 PM, during the office hours with clear terms and conditions, mentioning the rates for the purchase in specified format attached at Form-A.

The interested Tenderer / Bider are required to furnish 5% of total bidding cost of purchased items as Earnest Money Deposit in the form of a bank guarantee or bank draft of the nationalized or recognized banking institution in the favour of The District & Sessions Judge, Hamirpur payable/drawn at Hamirpur, H.P. Any quotation received without earnest money shall be liable to be rejected straightway. However the earnest money received from the unsuccessful tenderer's shall be released to them without interest within a reasonable period.

The successful / awarded Biders are requested to furnish 10% of total bidding cost of purchased items as performance security before the payment of purchased item, in the form of a bank guarantee or bank draft of the nationalized or recognized banking institution in the favour of The District & Sessions Judge, Hamirpur payable/drawn at Hamirpur, H.P.

The sealed bid/quotation should be addressed to “The District & Sessions Judge, Hamirpur – 177001” clearly depicting on the top of the envelope “**Quotation for Dell 1TB Hard drive and one SMPS 495W for Dell Power Edge T440 Tower Server**” Any quotation received after due date shall not be entertained and as such, the same shall be liable to be rejected straightway. The terms and conditions for making the payment shall be regulated as per mandate of Rule 108 of the H.P.F.R. 2009.

The District & Sessions Judge, Hamirpur/ Hon’ble High Court of HP, reserves all rights to select and reject any or all the quotations received without assigning any reason whatsoever.

## 2. IMPORTANT DATES FOR BIDDER

|                                  |   |
|----------------------------------|---|
| Sale of Tender/ quotation        | From 08-09-2020 onwards<br>till 30-09-2020  |
| Price of tender document.        | Nil   |
| Last date for submission of bids | 30-09-2020 at 4:45 PM hrs   |
| Opening of commercial bids       | 05-10-2020 at 4:30 PM hrs   |
| Download sites                   | <a href="https://districts.ecourts.gov.in/hamirpur">https://districts.ecourts.gov.in/hamirpur</a> |

## 3. LIST OF HARDWARE

| Sr. No | Description   | Specification  |                          |
|--------|---|----------------|--------------------------|
| 1      | <b>Dell 1TB Hard drive with 7.2k rpm 6Gbps with caddy (open bay locking case) for Dell Power Edge T440 Tower Server</b> | Connection     | SATA                     |
|        |   | Speed          | 6 Gbps                   |
|        |   | RPM            | 7.2K                     |
|        |   | Form Factor    | 3.5                      |
|        |   | Type           | Dell Hard drive Hot Swap |
|        |   | Capacity       | 1 TB                     |
| 2      | <b>Switching Power Supply 495W for Dell Power Edge T440 Tower Server</b>  | Model          | D495E-S1                 |
|        |   | Ref No.        | DPS-495BB A(04F)         |
|        |   | Input Voltage  | 100-240V                 |
|        |   | Hz rate        | 50/60 Hz                 |
|        |   | AC current     | 6.5A-3A                  |
|        |   | Output Voltage | +12.2V_40.57A            |
|        |   | Watt           | 495W                     |

## 4. QUALITY ASSURANCE

Company / Agency will ensure quality standards of product. However, if required, District & Sessions Judge, Hamirpur, H.P., can ask Independent IT Professional Quality Assurance agency to assess its quality at the cost of tenderer (tender awarded agency).

## 5. TERM'S FOR QUALIFICATION OF BIDDER

**(a)** The tender(s) should have an annual turnover of more than Rs. 10,00,000/- in I.T. Services, should be an authorized Service Provider with sufficient back-up of Spare parts and should provide maintenance services within 3 days through a centralized system of call logging.

**(b)** A copy of the Registration number of the firm with attested copies of Articles of Association (in case of Registered Company), Bye laws and certificates of registration (in case of registered co-operative society), partnership deed (in case of partnership firm) should be submitted. Proprietorship establishment need to submit PAN Card and other valid licenses/registration certificates.

**(c)** The commercial proposal submission form (On Bidder's letter head) should be as per Annexure - A.

**(d)** The tenderer shall have to attach OEM authorization form as per Annexure- B (Authorization to be taken from the hardware OEM).

**(e)** The Certificate in Annexure - C from the Company Secretary or the Managing Director in respect of the Company and from the Managing Partner in respect of a firm and from the Proprietor in the case of a proprietorship concern to the effect that the bidder is not currently blacklisted by any Government organization/agency in India or abroad.

**(f)** The tenderer shall have to attach the details of its Company in the format as per Annexure - D.

**(g)** The tenderer shall have to attach the declaration regarding acceptance of terms & conditions contained in the RFP document as Annexure - E

**(h)** The tenderer must be an income tax assesses for the last three financial years and copies of income tax returns for three financial years must be submitted with Annexure-A.

**(i)** The awarded Bider shall have to deliver the item with in 15 days from the date of order to the agency.

**(j)** The Bider shall have to provide engineer for installation of Hard Drive RAID, if required.

**(k)** The Bider shall also provide the on site engineer services during the warranty period.

**(l)** The Bider shall be authorized agent / dealer of Dell products.

**(m)** Quoted item should be manufactured or approved by Dell.

## 6. WARRANTY

a) The items should be under 5 (Five) years on site comprehensive warranty support service from the date of installation.

b) The vendor should fulfill following conditions during warranty period:

i) Vendor would provide the help-desk support services through telephone/ e-mail where users can log their complaint.

ii) Any failure/ defect in the quoted Items/ Components during the warranty period should be attended within maximum period of 1 working day and should be rectified within maximum of 3 days from the date of lodging of the complaint.

c) On completion of the Warranty period, the Security Deposit without any interest accrued shall be released after satisfying that proper free warranty support has been provided during warranty period of Five years. If considered necessary, suitable amount of penalty shall be recovered from the Vendor out of

either already due payments or from their Performance Security Deposit while releasing the Performance Security Deposit.

## **7. EARNEST MONEY**

The earnest money is 5% of total amount of the bid cost. The cost is to be paid through bank draft/Bankers Pay order favoring of District & Sessions Judge, payable at Hamirpur. Bids not accompanied by the earnest money will not be considered and rejected.

## **8. PERFORMANCE BANK GUARANTEE**

- a) This Performance Bank Guarantee will be for an amount, equivalent 10% of total bid cost.
- b) The Performance Bank Guarantee may be discharged / returned by District & Sessions Judge, Hamirpur, H.P., upon being satisfied that there has been due performance of the obligations of the Vendor under the contract. However, no interest shall be payable on the Performance Bank Guarantee.
- c) On completion of the Warranty period, the Security Deposit without any interest accrued shall be released after satisfying that proper free warranty support has been provided during warranty period of Five years. If the awarded Bidder fail to provide the proper service during the warranty period of the items supplied, the Performance Security Deposit amount shall be liable to be forfeited to the Department.

## **9. FORFEITURE OF THE BID SECURITY (EMD)**

If a bidder withdraws his bid or increases his quoted prices during the period of Bid validity or its extended period, if any; or In the case of a Successful Bidder, if the Bidder fails to sign the Contract or to furnish Performance Bank Guarantee within the specified duration the bid security is liable to the forfeited without any notice.

## **10. BIDDING PROCESS**

The bidding process would be transparent single stage bidding process.

## 11. INSTRUCTIONS TO BIDDER

Single stage single envelope bidding process. The tenderer will submit the response to the present tender in single envelope containing following items:

**(ENVELOPE- I): Commercial Offer – (1 original + 1 copy in Envelope I)**

## 12. BID CURRENCIES

Prices shall be quoted in Indian National Rupees (INR).

## 13. AWARD OF CONTRACT

The bidder whose commercial offer will be lowest will be ranked as R1. If District & Sessions Judge, Hamirpur does not find the best offer acceptable, it may go in for negotiations, which can be done with the bidders who have quoted lowest and second lowest price (R1 and R2). During the negotiations a revised RFP Offer will be taken from the representative of the bidders by way of sealed offer.

The letter of intent (LOI) will be issued to the bidder ranked as R1.

## 14. REJECTION OF BID

The District & Sessions Judge, Hamirpur reserves the right to reject any bid or all bids without assigning any reason.

## 15. ACCEPTANCE OF BID

A Letter of Intent (LOI) may be placed before the formal Acceptance of the bid. In case a formal Acceptance of bid follows a Letter of Intent, the purchase will be deemed to have started from the date of issue of the Letter of Intent.

**SECTION-II**

**QUOTATIONS FOR HARD DRIVE AND SWITCHING  
POWER SUPPLY FOR DELL POWEREDGE T440 TOWER SERVER**

**FORM – A**

| <b>Sr.<br/>No</b>  | <b>Description</b>   | <b>Cost</b> | <b>GST<br/>applicable</b> | <b>Total Cost</b> |
|--------------------|--|-------------|---------------------------|-------------------|
| 1                  | Dell 1TB Hard drive with 7.2k rpm 6Gbps with caddy (open bay locking case) for Dell Power Edge T440 Tower Server |             |                           |                   |
| 2                  | Switching Power Supply 495W for Dell Power Edge T440 Tower Server  |             |                           |                   |
| <b>Grand Total</b> |  |             |                           |                   |

**Total amount in words:.....**  
.....



**(Authorization to be taken from Hardware OEM)**

**Ref. No.** \_\_\_\_\_

**Date:** \_\_\_\_\_

**To**

**The District and Sessions judge,  
Hamirpur, Himachal Pradesh,**

**Subject:** Purchase of Dell 1TB Hard drive with 7.2k rpm, 6Gbps with caddy (Hot Swap - open bay locking case) and one Switching Power Supply 495W for Dell Power Edge T440 Tower Server.

**Sir,**

Please refer to your Notice Inviting Tenders for supply and installation of Dell 1TB Hard drive with 7.2k rpm, 6Gbps with caddy (Hot Swap - open bay locking case) and one Switching Power Supply 495W for Dell Power Edge T440 Tower Server to the District and Sessions Judge, Hamirpur, H.P.

M/S \_\_\_\_\_ (Bidder), who is our reliable distributor/partner for the last \_\_\_\_\_ years, is hereby authorised to quote on our behalf for the subject mentioned tender.

M/S \_\_\_\_\_ (Bidder) is likely to continue as our business partner during years to come. We undertake the following regarding the supply of supply and installation of Dell 1TB Hard drive with 7.2k rpm, 6Gbps with caddy (Hot Swap - open bay locking case) and one Switching Power Supply 495W for Dell Power Edge T440 Tower Server for District and Sessions Judge, Hamirpur, HP as described in the said tender.

We confirm that the product(s) quoted are not “end of life or end of sale products” as on Bid Submission date. If in case the support for the product quoted has been stopped/ withdrawn till the time of delivery of equipment, the same will be changed with the equivalent or superior product at no extra cost.

We also undertake that the support including spares, patches, and upgrades for the quoted products shall be available for 5 years from the signing of contract.

**Yours faithfully,  
(NAME) (Name of Manufacturer)**

**Note: This letter of authority should be on the letterhead of the manufacturer and should be signed by a person competent and having Authorization Letter to bind the manufacturer. It should be included by the Bidder in its bid.**

**Annexure C: DECLARATION REGARDING CLEAN TRACK RECORD**

**Date:** \_\_\_\_\_ **Tender Reference No.:** \_\_\_\_\_

**To**  
**The District and Sessions judge,**  
**Hamirpur, Himachal Pradesh,**

**Subject: Declaration regarding clean track record of the firm / company / proprietorship concern.**

Sir,  
“Jai Hind”

I have carefully gone through the Terms and Conditions contained in the Tender Document DSJ(HMR)/SO/eCourts/Dell/2020-4391 regarding supply and installation of Dell 1TB Hard drive with 7.2k rpm, 6Gbps with caddy (Hot Swap - open bay locking case) and one Switching Power Supply 495W for Dell Power Edge T440 Tower Server to the District and Sessions Judge, Hamirpur, H.P. I hereby declare that my company/firm/ proprietorship concern has not been debarred/black listed by any Government/ Semi Government organization in India or abroad. I further certify that the competent authority in my company/firm/proprietorship concern has authorized me to make this declaration.

**Yours Sincerely,**  
**Name:** \_\_\_\_\_  
**Designation:** \_\_\_\_\_  
**Company/firm:** \_\_\_\_\_  
**Proprietorship concern.** \_\_\_\_\_  
**Address:** \_\_\_\_\_

**(Stamp & Signature)**

# Form-D

## AGENCY DESCRIPTION

| Item  | Response to be filled in by |
|---|-----------------------------|
| <b>1. Name of the Bidder</b><br>[Full name of the firm/company]   |                             |
| <b>2. Main / Head / Corporate office</b><br>[Full address, telephone numbers, fax numbers, and email address ]  |                             |
| <b>3. Name and designation of the CEO/Owner of the company</b><br>[Name, designation and full address of the Chief Executive Officer of the bidding organization, including contact numbers and email address]  |                             |
| <b>4. Dealing Office</b><br>[i.e. the office dealing with this proposal]<br>[Full address, telephone and fax numbers]   |                             |
| <b>5. Name and designation of the contact person dealing with this project</b><br>[Name, designation and full address of the contact person of the dealing office, including contact numbers and email address] |                             |
| <b>6. Helpdesk Contact:</b><br>email ID :<br>Contact No.  |                             |

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Signature & Seal

# FORM - E

## DECLARATION REGARDING ACCEPTANCE OF TERMS & CONDITIONS CONTAINED IN THE RFP DOCUMENT

To

The District and Sessions Judge,  
Civil and Sessions Division,  
Hamirpur, H.P.

Sir/ Madam,

“Jai Hind”

I have carefully gone through the Terms & Conditions contained in the RFP Document for BID (attach at Form-A) for District Court, Hamirpur’.

I declare that all the provisions of this RFP Document are acceptable to my Company. I further certify that I am an authorized signatory of my company and am, therefore, competent to make this declaration.

Yours truly,

**Signature**.....

**Name**:.....

**Designation**:.....

**Company**:.....

**Address**:.....

**Date** :.....

**Place** :.....